

30/600  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 61/2000

R.A/C.P No.....

E.P/M.A No.....

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2. Judgment/Order dtd. 16/02/2000 Pg.....No.....to.....<sup>No separate order dispensed</sup>

3. Judgment & Order dtd.....Received from H.C/Supreme Court

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11. Memo of Appearance.....

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SECTION OFFICER (Judl.)

**FORM NO. 4**

( See Rule 42 )

## **In The Central Administrative Tribunal**

## GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. 61/2000

OF 199

Applicant(s) Biswa Nath Singh.

Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. Gandom Choudhury.

Mr. Gandom  
Mr. J. Sanna.

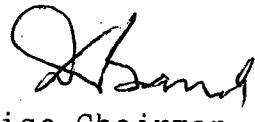
C. S. S. C.

**Advocate for Respondent(s)**

Notes of the Registry	Date	Order of the Tribunal
<p>458983 16.2.2000 997/16/2/2000 12/6/2000 Par Allegation Case</p>	16.2.00	<p>Present : Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman. Hon'ble Mr. G.L.Sanglyine, Administrative Member.</p> <p>This application is filed by the applicant seeking certain directions. The applicant is working as teacher posted in 31 Assam Rifles Middle School, Lokhra in the district of Sonitpur, Assam. He was allotted a family quarter at Lokhra. He was transferred to 31 Assam Rifles from 12 Assam Rifles, Nagaland. By Annexure-4 dated 27.1.2000 the applicant was asked to vacate the said quarter.. Being aggrieved the applicant submitted Annexure-V representation dated 5.2.2000 which has not yet been disposed of. Hence the present application.</p>

Contd...

Notes of the Registry	Date	Order of the Tribunal
<p>Copy of this order be supplied to the counsel for the parties.</p> <p>By order S.D. 16.2.00 (T.R.D.) P.S.</p> <p>23.2.2000</p> <p>Copy of the order has been sent to the D/sec. for issuing the same to the L/B/Asst. of the parties.</p> <p>4/1 Dear vide J.N.R. 555 to 556 2nd 23.2.2000 8.8.</p>	16.2.00	<p>We have heard Mr. Gautam Chaudhury, learned counsel appearing on behalf of the applicant and Mr. B.C. Pathak, learned Addl. C.G.S.C. Mr. Chaudhury submits that the applicant is entitled a family quarter and in fact a family quarter was allotted to the applicant. We find no reason as to why the Annexure-IV eviction order dated 27.1.2000 was issued. However, we make this observation tentatively as the representation of the applicant has not yet been disposed of we dispose of this application with direction to the respondents to dispose of the Annexure 5 representation within two months from the date of receipt of this order. If the applicant is still aggrieved by the decision of the respondents he may approach this Tribunal.</p> <p>Pending disposal of the representation the applicant shall not be disturbed from his residential quarter.</p> <p>The application is accordingly disposed of.</p> <p>60 Member</p> <p>MS 16/2/2000</p>



Vice-Chairman

Central Administrative Tribunal

16 FEB 2000

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :

GUWAHATI BENCH :

An application under Section 19 of the Administrative  
Tribunal Act, 1985.

C.A. No. 61 /2000

Shri Biswa Nath Singh ... Applicant,

-Versus -

The Union of India & ors....Respondents.

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Filed by :

Gautam Chaudhury  
- 16.2.2000  
(ADVOCATE)

In the Central Administrative Tribunal, Guwahati, Bench.

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Filed by: Shri Biswa Nath Singh  
- Contam Chawdhury  
Advocate, 16.2.2000

SA 61/2000

Shri Biswa Nath Singh,  
s/o. Late Ajab Narain Singh  
Senior Teacher, 31 Assam Rifles  
Middle School, Lakhra,  
District- Sonitpur (Assam)  
c/o. 99 A.P.O.

... Applicant.

-Versus -

1. The Union of India,

(Through the Secretary to the  
Govt. of India, Ministry of  
Human Resource Development,  
New Delhi).

2. The Secretary to the Govt. of  
India Ministry of Home Affairs,  
Govt. of India, New Delhi.

3. The Director General of Assam  
Rifles Head Quarters : Shillong  
(Meghalaya ) Shillong-II.

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Bishnu Nath Singh

4. The Commandant 31 Assam Rifles,  
Lokhra, C/o. A.P.O.  
District- Sonitpur, (Assam).

5. The Captain Quarter Master  
31 Assam Rifles, Lokhra,  
C/o. 99 A.P.O.  
District-Sonitpur,  
(Assam).

6. The Principal,  
31, Assam Rifles Middle Schools,  
Lokhra, C/o. 99 A.P.O.  
Dist. Sonitpur (Assam).

... Respondents.

1. Particulars of the order against which this  
Application is made :

This Application is against the order  
No : IV 67013/24/ Accn/Engr/2000/001  
dated 27.1.2000 issued by the  
commandant, 31 Assam Rifles, Lokhra,  
C/o. 99 A.P.O. Dist. Sonitpur (Assam),  
Directing the Applicant to vacate  
Family Accommodation No. LS-106 allotted  
to him on 20 Nov. 97.

contd.....3/-

Bishwajit Nath Singh

2. The Applicant declares that the subject matter of the orders against which redressal is sought is within the jurisdiction of this Hon'ble Court.

3. That Applicant further declares that the Application is ~~written~~ within the period of limitation.

4. FACTS OF THE CASE :

(1) That the petitioner is a Citizen of India and is a resident of village - Madhopur in the district of Vaishali Bihar, who is presently posted as Sr. Teacher in the Assam Rifles Middle School, Lohkra under the 31 Assam Rifles, C/o. 99 A.P.O. and being a citizen of India is entitled to all the protection rights and privileges guaranteed to a citizen under part -III of the Constitution of India and other relevant laws of the land.

(2) That your petitioner states that after the Matriculation examination, he applied for and was enrolled as a junior teacher in the 18th September, 1964 under the Assam Rifles and posted to the 4th Bn. Assam Rifles, C/o. 56 A.P.O. for service.

A photocopy of the appointment letter is attached herewith and marked as

Annexure -I.

Bishwanath Sij

(3) That after being appointed as a teacher your petitioner, continued to render effective service to the Assam Rifles Organisation and in the cause of his service as a teacher was transferred to various plans within the entire North Eastern States and he engaged himself to his profession with utmost dedication and sincerity.

(4) That in course of time, after rendering very effective service as a Junior teacher since the year 1964 awards your petitioner attained the status of seniority and hence in the year 1971 was allotted the senior grade and his status as a Junior teacher was elevated to that of a Senior teacher and the petitioner became designated as Sr. Teacher.

(5) That your petitioner states that the Schools of the Assam Rifles are run by the various units under whose Jurisdiction the school falls, and the commandant of these units have the absolute control in all matters relating to these schools.

(6) That your petitioner states that as per government norms and rules all the teachers of the Assam Rifles schools are entitled to Quarters and your petitioner also in the entire length of service, the span of which is around 38 yrs. has all along

remained in Govt. Quarters, which is allotted to him at the time of Joining in a new place of posting and the same is to be vacated by him whenever the petitioner is posted out of the unit on transfer and he joins a different unit.

(7) That the services of the petitioner continued in this manner and upon attaining the seniority states in the year 1971 onwards, your petitioner continued to render service as a senior teacher. It is pertinent to mention here that whenever any senior person(teachers) are posted to a new unit, if he possess seniority over the other existing teachers, he is given and entrusted the works of the Head Master of that school and then the person is responsible for the general administration of the school alongwith regular and normal teaching duties.

(8) That after being graded as a senior teacher, your petitioner wanted to expertise in the subject of Hindi and hence while in service, in the year 1978 enrolled himself in the Central Institute of Hindi situated at Nongthymmai (Shillong) in Meghalaya and after under-going a course of training to teach Hindi for about a year was awarded with the Hindi

Shikshana Pramanapatra certificate by the said  
Central Institute of Hindi.

A photocopy of the said Certificate  
is attached herewith and ~~asked~~  
marked as Annexure -II.

(9) That your petitioner states that whenever  
he also used to be senior in length of service, he  
was also entrusted with the god and duties of  
Headmaster of the particular school, where he was  
the senior most and in these sphere of administrative  
duties also, the petitioner continued to since  
part from being well known amongst staff and colleagues  
as a very efficient and dedicated teacher.

(10) That since the year 1993 awards your  
petitioner attained the states of being senior-most  
teacher in whichever place he was posted to and  
hence as already stated above, he almost always  
continued to be the Head Master of the school he had to  
join and thus over all the year his experience and  
stature as an able Head Master also began to grow  
apart from recognition as an able and efficient teacher.

A photo copy of a Handing/  
Taking over charge certificate  
is attached herewith and marked  
as Annexure -III.

Bishwanath Singh

(11) That your petitioner states that while he continued in the service under the Assam Rifles, as a teacher, he always used to be accommodated in Govt. Quarters alongwith his whole family and the said Govt. Quarters used to be retained till the petitioner continued to serve in that particular station and upon transfer to another unit vacated the Quarter and look up residence in the quarters allotted to him in the new place of posting.

(12) That your petitioner states that on 28th September, 97, he was transferred from 12th Assam Rifles, situated at wokha district in Nagaland the 31st Assam Rifles unit situated at Lakhra in the District of Sonitpur (Assam) and here also as previously mentioned, the petitioner turned out to be the senior most teacher and hence was given the charge of the Head Master ship of the Unit school known as 31 Assam Rifles Middle School. Situated at Lakhra in the District of Sonitpur (Assam). This particular school being situated at Lakhra was also under the command of the commanding officer, 31 Assam Rifles, Lakhra.

(13) That the petitioner states that on joining in the 31 Assam Rifles Middle School in the last part of september, 99 the petitioner here also was allotted with the Govt. Quarters being Quarter No. LS-106 and the petitioner upon getting allotment of the

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Bishwa Nath Singh

same shifted his family consisting of wife and daughters to the Quarter and resided there and continued with his charges as Head Master of the 31 Assam Rifles Middle School, Lakhra.

(14) That on the 3rd of February 2000 your petitioner received a letter from the commandant of the 31st Assam Rifles and on going through the contents of the same was utterly shocked as the letter was a direction in the guise of a request to vacate the said quarters allotted to him within the 5th Feb, 2000 ie. 2 days of receipt of the letter. The letter No. IV 67013/24/Accn/Engn/2000/001 dated 27.1.2000 also had a mention of the terms and conditions of the Battalion Standard by which quarters were allotted to people for two years only and upon completion of the said two years the Quarters are to be vacated. The direction for the vacation of the quarters was to facilitate one - Shri R.C. Malakar, Hindi Teacher of the same school.

A photocopy of the letter No. IV 67013/24/Accn/Engr/2000/001 dated 27.1.2000 is attached herewith and marked as Annexure -IV.

(15) That ypon receipt of the said letter (Annexure -IV), the petitioner immediately protested against the same and whole a reply to the commandant

of the unit, against the abovementioned impugned letter, which was dated 5.2.2000 and contained inter-alia a plea not to evict the petitioner from the Quarter No. LS-106 and which order if not set aside would cause him serious harm on certain reasons, but the said commandant did not lead a compassionate ear to all the ~~same~~ pleas made by the petitioner, rather rebuked him and made him to get out of the office. On the next day ie 6th Feb, 2000, the commanding officer again called for the petitioner and threatened him with dire consequences if the quarters were not vacated immediately. However the commandant of the 31 Assam Rifles, Lokhra forced the petitioner to write an admission whereby it appears that the petitioner had agreed to vacate the said quarters positively by 17th Feb, 2000. The petitioner states herein that he had time and again requested the commandant not to take this steps as because other Quarters were still lying vacant and there were other bachelor teachers also who could have been made to share the Quarter with the new incumbent. The commandant on his part however, did not agree to any of the pleadings and threatened the petitioner that if the quarters are not vacated by the 17th Feb, 2000, he will be thrown out by Jawans of the 31 st Assam Rifles.

A photocopy of the reply given by the petitioner against the impugned letter dated 27.1.2000 is attached herewith and marked as Annexure -V.

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Bishwanath Singh

(16) That your petitioner states that as per the Fundamental rules of the Govt. of India, all central Govt. Employees who are allotted with a Government accomodation is normally permitted to retain the same till it is surrendered by the Govt. Employee or he ceases to occupy the residence or the allotment is cancelled/ deemed to have been cancelled for any reason by the Director of Estates. Hence, the tactics adopted by the commandant (Respondent No. 3) to oust the petitioner from the allotted Quarters is not only arbitrary and illegal but also against all principles of natural justice and is a glaring example of gross misuse of official powers.

(17) That your petitioner states that such ..... actions are not alone against all established laws but is also against the moral code guiding the conduct of officers bequeathed with huge powers and if the same is not curtailed and unsured by the ~~Hon'ble~~ Hon'ble Court, continuation of service by the subordinates and non-armed staff will because a nightmare and will deprive such people of their constitutional rights.

(18) That in any manner, the illegal actions of the respondents more particularly the respondents No. 3 and 4 cannot be allowed to continue as it will cause untold miseries and harm to the petitioner.

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Rishabh Nam  
S. J.

The actions perpetrated by the respondents are also against all causes of law.

(19) That if the impugned order is not set aside and the respondents are not directed to let the petitioner remain in his legally allotted Quarters, the petitioner will suffer irreparable loss and injury which cannot be compensated in terms of money and the balance of convenience also lies in favour of the petitioner. Moreover if the applicant is ousted from his residential Quarters, he will have no place to go alongwith his aged ailing wife and grown up daughters. He will be forced to come to the streets.

(20) That the applicant apprehends that the applicant has got no other alternative remedy except approaching this Hon'ble Tribunal.

(21) That this application is made bonafide and for the ends of justice.

5. REDIEFS SOUGHT FOR :

Under the facts and circumstances stated in this Application the Applicant prays for the following reliefs :-

1. That the respondent No. 4 be directed not to oust the Applicant from the Govt. Quarters that he is occupying being Quarter No. LS-106.

2. That the respondents, more particularly the respondents No. 4 & 5 be directed to
  - ✓ allow the applicant to retain his legally allotted quarters till the applicant is transferred to a new place of posting or till he continues as Headmaster of the 31 Assam Rifles Middle School, 31 Assam Rifles, Lokhra, C/o. 99 A.P.O.
3. That to direct the Respondents more particularly the Respondent Nos. 4 & 5 not to enforce the order No. IV 67013/24/Accn/Engr/2000/ 001 dated 27.1.2000 and also not to evict the Applicant from the Quarter No. LS-106 without making any alternative arrangement to accomodate the applicant in other Govt. Quarters.
4. To direct the respondents, more particularly the respondent No. 4 & 5 to cancel the order No. IV 67013/24/Accn/Engr/2000/001 dated 27.1.2000 ~~and / or~~ to forebear from enforcing the order against the applicant.

The above reliefs are prayed for on, amongst others the following :

G R O U N D S :

(i) For that as per the Central Fundamental Rules part-I, An employee who is allotted a Govt. accommodation is normally permitted to retain the same till if is surrendered by him or he ceases to occupy the residence or the allotment is cancelled / deemed to have been cancelled for any reason by the Director of Estates.

(ii) For that the authorities have discriminated and violated the rules regarding retention of Govt. Quarters by employees by directing the applicant to vacate his lawfully allotted quarters during the tenure of his service.

(iii) For that the authorities have acted malafide by issuing the impugned order No. IV 67013/24/Accn/Engr/2000/001 dated 27.1.2000 against the applicant by totally ignoring the existing norms, and principles.

(iv) For that the Applicants letter dated 5.2.2000 in response to the order passed by the authorities were not considered by the authorities.

(v) For that the authorities acted in a most illegal manner by forcing the applicant

Bishwanath Singh

Bishwanath Singh  
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on 10th Feb, 2000 to write down that he will vacate the allotted quarters No. LS-106 Positively by the 17th Feb, 2000 , under threat of physical torture and harrassment.

(vi) For that the authorities have erred in law as well as in fact while passing the impugned order No. iv 67013/24/Accn/Engr/2000/001 dt. 27.1.2000 against the applicant.

(vii) For that the reason shown by the authorities for issuing the impugned order is not maintainable and untenable in law.

6. INTERIM RELIEFS PRAYED FOR :

Under the facts and circumstances, the applicant prayed for the following reliefs during the pendency of the Application :-

1. That the respondents be directed not to enforce the order of vacating the Family Accomodation dated 27.1.2000 (impugned order -Annexure -iv) issued by the Commandant of the 31 Assam Rifles.

Lokhra, C/o. 99 A.P.O. and thereby not to oust the applicant from the possession occupancy of the Family Quarter No.

LS-106 untill the applicant is posted to another unit or retires on superannuation.

2. That the Applicant declares that there is no other remedy under any rule and the Hon'ble Tribunal is the only forum to grant relief to the applicant .

3. That the applicant further declares that thee is no other forum save and excepts fitting this Application before the Hon'ble Tribunal.

7. Particulars of the Postal order is respect of the Applicant :

1) Number of the Indian Postal order.

ii) Name of the office which issued the postal order. 458983

(iii) Date of issue of the Indian Postal order. 16-2-2070

(iv) Post office at which Payable .

v) Amount of the Postal order.

8. Details of the Index :

An index in duplicate containing the details of the documents to be relied on is enclosed hereto.

9. List of Enclosures :

As per Index.

VERIFICATION:

I, Shri Bishwa Nath Singh, Son of Late Ajab Narain Singh by occupation Service, resident of Lakhra, P.O. & P.S. Rangapara, Dist. Sonitpur, presently working as Head Master 31 Assam Rifles Middle School Lakhra C/o. 99 A.P.O. do hereby declare and affirm that the statements made in the foregoing paras as true to the best of my knowledge, belief and Information and I sign on this verification today this 15th the day of February, 2000 at Tezpur in my Advocate's Chamber.

*Bishwa Nath Singh*

( SHRI BISWANATH SINGH )

HEAD MASTER,  
31 A.R. Middle School,  
Lakhra, C/o. 99 A.P.O.

THE INSPECTOR GENERAL OF ASSAM RIFLES: SHILLONG.

O R D A R

No. A/III-d/30-63/192

Dated Shillong, the 18 Sep 64

The Inspector General of Assam Rifles hereby appoints Shri Bishwa Nath Singh temporarily as a Junior Teacher in the 4 Bn Assam Rifles in the existing vacancy with effect from 1st Feb 1964 until further orders in the scale of pay of Rs. 40-1-50-4B-2B-65 p.m. plus other allowances as admissible under the rules.

Regd. No. ....	.....		
Date. ....	.....		
C. O. 20	2/1/e	Adjt	.....
L 25/9			

Sd/- AJIT SINGH GU RAYA,

Major-General,  
Inspector General of Assam Rifles,  
SHILLONG.

Memo No. A/III-d/30-63/192 (a) Dated Shillong, the 18 Sep 64  
Copy forwarded to:-

1. The A G Assam & Nagaland, Shillong for information.
2. HQ State Range C/O 56 APO for information with reference to his No. A/I/27-64/2962-63 dt 27-7-64.
3. The Comdt 4 Bn AR C/O 56 APO for information and necessary action. The documents in respect of the individual are returned herewith.
4. Shri Bishwa Nath Singh C/O Comdt 4 Bn AR C/O 56 APO.

  
Major,  
for INSPECTOR GENERAL OF ASSAM RIFLES,  
SHILLONG. ( PRITHI SINGH ).

....

नामांक 3968/719  
Enrolment No.

अनुक्रमांक 13  
Roll No.

## केंद्रीय हिंदी संस्थान, आगरा

| शिक्षा मंत्रालय, भारत सरकार द्वारा संस्थापित |

KENDRIYA HINDI SANSTHAN, AGRA

( Established by the Ministry of Education, Government of India )



### हिंदी शिक्षण प्रमाणपत्र

प्रमाणित किया जाता है कि केंद्रीय हिंदी संस्थान, शिर्लांग केंद्र में प्रशिक्षित और सन् 1978 में परीक्षा के उपरांत हिंदी शिक्षण प्रमाणपत्र ( असम राइफल्स ) की उपाधि प्राप्ति सिद्ध होने पर विश्वनाथ सिंह को 1979 में उक्त प्रमाणपत्र प्रदान किया गया ।

#### विषय :

1. हिंदी भाषा	2. हिंदी साहित्य
3. शिक्षा और हिंदी शिक्षण	4. प्रायोगिक

#### थ्रेणी :

1. सिद्धांत <u>मृत्तिलेख</u>	2. प्रायोगिक <u>प्रश्नम</u>
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### Hindi Shikshana Pramanapatra

This is to certify that Bishwanath Singh having been trained at Kendriya Hindi Sansthan, Shillong Centre and examined in 19\_\_\_\_\_, and found qualified for Shikshana Pramanapatra ( Assam Rifles ) was granted the said Certificate in 1979.

#### Subjects :

1. Hindi Language	2. Hindi Literature
3. Education and Hindi Teaching	4. Practical

#### Division :

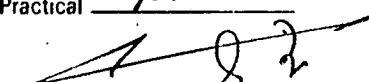
1. Theory <u>117</u>	2. Practical <u>18</u>
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पढ़-नृ-अनुवाद

रजिस्ट्रार/Registrar

केंद्रीय हिंदी संस्थान, आगरा  
Kendriya Hindi Sansthan, Agra

दिनांक 29.4.79  
Dated

  
निदेशक/Director

केंद्रीय हिंदी संस्थान, आगरा  
Kendriya Hindi Sansthan, Agra

- ANNEXURE - IV

HANDING/TAKING OVER CHARGE CERTIFICATE

We the undersigned have jointly checked all ledger Registers and files of 19 Assam Rifles ME School and handed/taken over the charge of Head Master, ME School 19 Assam Rifles with entire satisfaction.

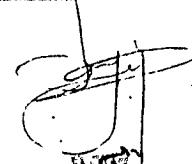
HANDED OVER BY

  
11.7.94  
( Shri BN Singh )  
Senior Teacher

TAKEN OVER BY

  
11.7.94  
( Shri RP Ram )  
Senior Teacher

COUNTERSIGNED

  
11.7.94  
Com. dtg

31 Assam Rifles  
C/O 99 APO

27 Jan, 2000

IV.67013/24/Accn/Engr/2000/001

Bhri B N Singh, Sar/Teacher  
Assam Rifles Middle School  
Lokra, 31 Assam Rifles  
C/O 99 APO

VACATION OF FAMILY ACCOMMODATION

Sir,...

1. You were allotted family quarter on 20 Nov 97. As per terms and condition of the Battalion Standard and Operating procedure family accommodation is allotted for two years only.
2. You are therefore requested to vacate the quarter No. LS-106 on or before 05 Feb 2000.
3. The same accommodation is being allotted to Shri RC Malakar, H/Teacher.

Yours faithfully,

(B. Ajit)  
Capt  
Quartermaster  
for Commandant

Copy to:-

Principal Assam Rifles  
Middle School, Lokra  
31 Assam Rifles  
C/O 99 APO

Attested  
S/No  
(Garrison Comd/HQRY)  
H/Comd/HQRY

Received on 03 Feb 2000 at 0800 hrs-

03/2/2000.

To,  
The Commandant,  
31 Assam Rifles,  
C/o 99 A.P.O.

(Through proper channel)

Sir,

1. Ref. your letter No. IV-07013/24/Accn/Eng/200/001 dt. 27/Jan 2000.
2. with reference to above letter I have the honour to state you the following facts for your kind consideration and necessary action please.

That Sir, I have been serving in this force since 1964, age i.e. 36 years of my service. I have been with my family members in different places of unit and I come to the this unit on 28th Sept. 1997. I have my permanent residence in village Madhopur, list- Valsnalee in the state of Bihar. I have to completed two years of service for my retirement.

That Sir, In this old age, as I have no son and all the daughter to marriage it is difficult to live in my native village because the same village is disturbed one. Also Sir, my wife is a patient Chronic of 'Asthma'. It is very much difficult to live her alone in the village nor I can live out side the unit live as I can no effort.

3. That Sir, As per H. EGAR transfer policy I will get posted after the tenure of this place and since it is a transferable job, I have not been asked in any unit to vacent the quarter after two years of getting accomadation in all the unit I served I have keep my family upto the full tenure.
4. That Sir, If the teachers are sanctioned 60% married accomodation, then addition 10% accomodation is left with you which can be allotted to the teacher as you have mentioned in my latter.

That Sir, I will vacent my quarter as I will be posted from this unit.

It is my soul request. I am unable to live my family as she is my backbone in the old age.

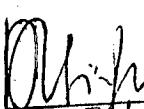
Therefore I may kindly be permitted to retain in the same accomodation.

Thanking you in anticipation.

Yours Faithfully,

Copy to :-

1. Principal A.R.H.S. Lokra.

  
(B.N. Singh) 27/2/2000  
Sr. Teacher